NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No.400/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th October 2017, 10.30 A.M

Name of the Company		Smt. Srikanta Sarda		
		-Vs		
		Tansway Marketing Pvt Ltd		
Under Section		7		
		IBC		
SI. No.		nation of Authorized tive (IN CAPITAL	Appearing on behalf of	Signature with date
	LETTERS)			aate

1. PANICAS ARAMOM Advocate Petitioner
The Ld. Counsel for the petitioner is present.

The petitioner has filed this application under Section 7 of the Insolvency & Bankruptcy Code, 2016.

It appears from the record that after filing the petition, the petitioner has sent the copy of the petition to the Corporate Debtor through speed post and the track report produced by the petitioner, shows that the item could not be delivered on account of "door locked and addressee left".

The petitioner is directed to serve a copy of the petition upon the Corporate Debtor through E-mail.

The Registry is directed to issue notice to the Corporate Debtor and hand over the copy of the said notice to the petitioner for making effective service to the Corporate Debtor through speed post as well as by E-Mail.

The petitioner is directed to file affidavit of service of the notice upon the Corporate Debtor along with the copy of the petition, within seven days.

List on 30-10-2017.

(Jinan KR) Member(J) (Vijai Pratap Singh) Member(J)